

**Agreement for Import of Crude and Sulphur from IRAQ**

4487. SHRI ARVIND NETAM : Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that an agreement with the Government of Iraq has been entered into for import of crude and sulphur from that country as appeared in the news item in the "Times of India" dated 21.9.1983;

(b) if so, the quality and quantity of crude and sulphur to be imported from that country, the terms and conditions of the agreement and the signatories to it on both the sides;

(c) the mode of payment i.e. commercial price, economic price, OPEC price or friendly price and when first shipment is expected to reach India; and

(d) the names and status of the leader of Indian delegation and other members thereof?

THE MINISTER OF ENERGY (SHRI P. SHIV SHANKAR) : (a) Yes, Sir.

(b) and (c) Agreements have been signed between Indian Oil Corporation and State Oil Marketing Organisation, Baghdad of Iraq for import of 4 lakh tonnes of Iraq crude oil and 1 lakh tonnes of sulphur.

Payment for crude oil will be at official selling prices whereas for sulphur will be as provided in Indo-Iraq deferred payment agreement.

It would not be in commercial interest to give further details in this regard.

(d) The names and status of leader and other members of Indian delegation which visited Iraq are given in Annexure-A.

**Work done by Law Commission and its Annual Expenditure**

4488. SHRI RASHEED MASOOD : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that the Law Commission constituted by Govt. in December, 1981 has practically no work;

(b) if so, the purpose of setting up the Law Commission;

(c) the work that has been done by the Commission and how many reports have been submitted to Government since its constitution; and

(d) the annual expenditure being incurred on the Law Commission?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI GHULAM NABI AZAD) : (a) and (b) It is not correct to state that the Law Commission constituted by Government in December, 1981 has practically no work. The Commission is doing its work in accordance with the terms of reference laid down by Govt.

(c) The present Law Commission has prepared and submitted seven Reports to the Govt. It has also circulated working papers on various subjects for eliciting public opinion.

(d) The annual expenditure on the present Law Commission during 1982-83 was Rs. 11,33, 940/-. In this year's budget a provision of Rs. 12,51,000/- has been kept for the Law Commission.

श्री श्रीक. भविष्य निधि आयुक्त कार्यालय दिल्ली में अनुसूचित जातियों अनुसूचित जन जातियों के हितों के

4489. श्री बनबारी लाल : क्या अब

और पुनर्वासि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि क्षेत्रीय भविष्य निधि आयुक्त कार्यालय, दिल्ली में अनेक अनुसूचित जातियों और जनजातियों के हैड क्लर्क पिछले तीन से पांच वर्षों से कार्य कर रहे हैं परन्तु उनकी सेवाओं को अभी तक नियमित नहीं किया गया है ;

(ख) यदि हां, तो उसके कारण क्या हैं ; और

(ग) उनकी सेवाओं को कब तक नियमित किया जाएगा ?

भ्रम और पुनर्वासि मंत्रालय में राज्य मंत्री (श्री धर्मवीर) : (क) अनुसूचित जाति वर्ग के दो हैड क्लर्क पिछले 3 से 5 वर्षों के लिए तदर्थ आधार पर काम कर रहे हैं लेकिन उन्हें अभी तक नियमित नहीं किया गया है ।

(ख) हैड क्लर्कों के काडर में विभागीय पदोन्नति कोटा के अंतर्गत नियमित पद उपलब्ध नहीं है ।

(ग) उनकी सेवाओं को भत्तों रोस्टरों और उनकी वरिष्ठता के अनुगार तब नियमित किया जाएगा जब विभागीय पदोन्नति कोटा के अन्तर्गत नियमित पद उपलब्ध होंगे ।

#### Shortage of Jute Bags in Fertilizers Plants

4490. SHRI SONTOSH MOHAN DEV :  
SHRI GHULAM MOHAMMAD KHAN :

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that shortage of jute bags have hit the availability of fertilizers and a huge quantity has not been lifted by Government agencies, causing accumulation at the plants;

(b) whether it is also a fact that large scale exports have create shortage of jute bags affecting the availability of fertilizers in the country;

(c) if so, the requirements and production of jute bags for the fertilizers plants; and

(d) the steps taken to remove the shortage of jute bags for fertilizers?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI R. C. RATH) :

(a) and (b) No, Sir.

(c) and (d) The question does not arise.

#### Crops Damaged Due to Non Supply of Power in Time

4492. SHRI SATISH AGARWAL :  
SHRI M. RAMGOPAL REDDY :  
SHRI RAM VILAS PASWAN :  
SHRIMATI KISHORI SINHA :  
PROF. AJIT KUMAR MEHTA :  
DR. SUBRAMANIAM SWAMI :  
SHRI AMAR ROYPRADHAN :

will the Minister of ENERGY be pleased to state :

(a) whether it has come to the notice of Government that crops in various States of the country have been damaged for non supply of power to the farmers in time and if so, the reasons thereof; and

(b) the steps being taken by Government to meet the power shortage and its